

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:151
ANSWERED ON:30.07.2003
PROLIFERATION OF QUACKS
ASHOK KUMAR SINGH CHANDEL,V. VETRISSELVAN

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government are aware of the increasing proliferation of quacks in the country particularly in the National Capital Territory of Delhi;
- (b) if so, whether the Union Government are contemplating to make any law in order to take some concrete action against these quacks in all the States of the country;
- (c) if so, the time by which such law would be enacted; and
- (d) if not, the reasons therefore?

Answer

MINISTER OF HEALTH AND FAMILY WELFARE AND PARLIAMENTARY AFFAIRS (SMT. SUSHMA SWARAJ)

(a)to(d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 151 FOR 30.7.2003

The Government of National Capital Territory of Delhi has informed that they are aware of proliferation of quacks in Delhi.They have further informed that they are in the process of making anti-quackery law for Delhi.

Provisions already exist in Indian Medical Council Act, 1956, Indian Medicines Central Council Act, 1970 and Homoeopathy Central Council Act, 1973 to take action against unregistered practitioners of medicine. However, to make deterrent provision, Central Government initiated steps to formulate a model legislative proposal, but no final view has been taken.